

the Banks will be 6½ per cent and will be repayable in 10 years in 10 equal half yearly instalments with an initial moratorium of 5 years.

L.I.C. Advance for Delhi

2749. Shri P. C. Borooah: Will the Minister of Finance be pleased to state:

(a) the basis on which the maximum amount of Life Insurance Corporation loan to be advanced for house building purposes to different categories of persons in Delhi is determined; and

(b) whether it is also a fact that it is related to the value of the L.I.C. policies pledged, and if so, how much?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) and (b). The information is being collected and will be laid on the Table of the House as soon as available.

Production of Gold

2750. Shri P. C. Borooah:
Shri Ram Harkh Yadav:

Will the Minister of Finance be pleased to state:

(a) whether a number of schemes are being taken up for stepping up gold production in the country; and

(b) if so, the number thereof and the details of each scheme?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) and (b). Gold mining is at present undertaken in the country by the Kolar Gold Mining Undertakings and the Hutti Gold Mines Co. Ltd. The schemes for stepping up their production, as included in the Third Five Year Plan, are detailed in the statement laid on the Table of the House. [Placed in Library. See No. LT-5889/68]. Apart from those schemes, there are 20 schemes, at an estimated cost of Rs. 230 lakhs relating to the stepping up of gold production in the Kolar Gold Mining Undertakings, which are under active consideration of the Planning Commission for inclusion in the Fourth Five Year Plan.

River Valley Project Disputes

2751. Shri Jashvant Mehta: Will the Minister of Irrigation and Power be pleased to state:

(a) the number of inter-State disputes on different river valley projects pending with Government; and

(b) the progress made in settling them?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) and (b). A statement giving the requisite information is laid on the Table of the House. [Placed in Library. See No. LT-5890/66].

Convention on Settlement of Investment Disputes

2752. Shri Himatsingka:
Shri Rameshwar Tantia:

Will the Minister of Finance be pleased to state:

(a) whether Government are considering a proposal to the ratification of the Convention on Settlement of Investment Disputes which was submitted by the World Bank to Governments of various member-countries in March, 1965;

(b) if so, whether India has also signed this proposal;

(c) the number of countries which have so far signed this proposal; and

(d) the main points of this Convention?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) and (b). The World Bank has prepared a Convention to establish an International Centre for the Settlement of Investment Disputes. The question of acceding to the Convention is under examination.

(c) As on February 9, 1966, thirty-three countries had signed the convention.

(d) The main points of the Convention are given in the Annexure laid on the Table of the House. [Placed in Library. See No. LT-5891/66].